

**SCHEDULE -II**  
**(Refer to Regulation 7)**

**BOOKS AND SYLLABUS FOR THE COMPETITIVE EXAMINATION FOR  
THE CADRE OF DISTRICT JUDGES/ ADDITIONAL DISTRICT JUDGES  
BY DIRECT RECRUITMENT FROM AMONGST ELIGIBLE ADVOCATES.**

**Criminal Law including Special Laws**  
**(Major Manual)**

- (1)
  - (a) The Indian Penal Code, 1860
  - (b) The Criminal Procedure Code, 1973
  - (c) The Indian Evidence Act, 1872
- (2) The Narcotic Drugs and Psychotropic Substances Act, 1986
- (3) The Prevention of Corruption Act, 1988
- (4) The Scheduled Castes and Scheduled Tribes (Prevention of Atrocities ) Act, 1989
- (5) The Prevention of Food Adulteration Act, 1954
- (6) The Indian Forest Act, 1927

**Civil Law including local laws of Himachal Pradesh**

- (a) The Code of Civil Procedure, 1908
- (b) The Indian Evidence Act, 1872
- (c) The Transfer of Property Act, 1882
- (d) The Guardian & Wards Act, 1890
- (e) The Hindu Adoptions and Maintenance Act, 1956
- (f) The Hindu Marriage Act, 1955
- (g) The Hindu Succession Act, 1956
- (h) The Land Acquisition Act, 1894
- (i) Indian Succession Act, 1925
- (j) Chapter X, XI and XII of the Motor Vehicles Act, 1988
- (k) The Himachal Pradesh Rent Control Act, 1987
- (l) The Himachal Pradesh Tenancy and Land Reforms Act, 1972
- (m) The Himachal Pradesh Land Revenue Act, 1953
- (n) The Himachal Pradesh Village Common Lands (Vesting and Utilization ) Act, 1974

## Constitutional Law

- (A) Theory of Constitutional Law.
- (B) Constitution of India.

## General Knowledge including English Composition

The knowledge of candidates regarding history, geography, current affairs developments in the recent past science and technology etc. etc. In so far as the English composition is concerned, the candidates would be expected to know about their command over English language including the drafting, writing articles, essays etc. etc.

**Note:** No bare Acts shall be supplied.